

The recommendations were examined by the then Telecom Commission in its meeting held on 08-09-2017 and were referred back to TRAI for clarifications / reconsideration *vide* DoT letter dated 25-09-2017. TRAI submitted its response dated 29-11-2017 to the above reference from DoT.

The Government deliberated on the response of TRAI and decided not to accept the recommendations of TRAI due to the following reasons:—

- (i) TRAI Recommendation No. 1 & 2: The concern with regard to availability of affordable data services has been mitigated through competition in the market. Therefore, for the holistic development of Internet ecosystem in the country, a larger focus is required on connectivity, content availability in local language and Digital literacy, instead of affordability.
- (ii) TRAI Recommendation No. 3, 4 & 5: The aggregator model is targeted towards those who are existing users of Internet but their usage may be limited due to the price of data services. The issue of affordability has been mitigated through competition in the market.

Besides, similar models of offering discounts through websites/ portals/ apps (analogous to aggregator) are at present prevalent in many other sectors of the economy wherein consumers are offered discounts for transactions through the websites/ portals/ apps. At present, there is no direct Government intervention which regulates such websites/ portals/ apps. Therefore, there is no need for Government intervention to regulate the aggregators through registration process.

Status of the public WiFi project WANI

489. SHRI MAHESH PODDAR: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) what is the status of the public Wifi project WANI;
- (b) whether the Ministry has carried out any pilots for the project, if so, the details thereof; and
- (c) the list of companies which have expressed interest in the project WANI?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) Telecom Regulatory Authority of India (TRAI) had issued *suo moto* Recommendations on "Proliferation of Broadband through

Public Wi-Fi Networks" on 9th March 2017. The recommendations *inter-alia* mention that a new framework should be put in place for setting up of Public Data Offices (PDOs). Under this framework, PDOs in agreement with Public Data Office Aggregators (PDOAs) are envisaged to provide Broadband services through Wi-Fi.

To establish the proof of concept of Public Wi-Fi network using Wi-Fi Access Network Interface (WANI) architecture, TRAI conducted a pilot project from October 2017 to January, 2018. On completion of the Pilot project, a report was released by TRAI on 5th April, 2018.

(c) The list of registered entities for the pilot project WANI is given in the Statement.

Statement

List of Registered Entities for pilot project WANI

Sl. No.	Entity Name	Role
1.	Innovative Traders	PDOA
2.	Technocrat Industries	Technology provider
3.	Kumar Rohit Consultancy	PDOA/Technology provider
4.	Rishira Infolabs Private Limited	PDOA/Technology provider
5.	Manendra Kumar Paswan	PDOA
6.	Fizzy Software Pvt. Limited	Technology provider
7.	FiberNet Cable & Datacom (P) Limited	PDOA
8.	Nisquare Technologies Opc Private Limited	Technology provider
9.	Mohd Firoz Alam	PDOA
10.	FreeG WiFi Technologies Private Limited	PDOA/Technology provider
11.	Mojo Networks	Hardware provider
12.	Chinar Electrical	PDOA/PDOA
13.	ONE97 Communications Limited	PDOA/Technology provider
14.	Kenstel Networks Limited	Technology provider
15.	Omnia Information Private Limited	Technology provider

Sl. No.	Entity Name	Role
16.	Netvision Awadh Networks Private Limited	PDOA/Technology provider
17.	Alacrity Services Private Limited	PDOA/Technology provider
18.	WiFi Smart Networks Private Limited	PDOA/Technology provider
19.	SABO Online Services	PDOA/Technology provider
20.	Cotyledon	PDOA
21.	Giant Tech Labs Private Limited	PDOA/Technology provider
22.	Bluetown	PDOA/Technology provider
23.	COSGrid Systems Private Limited	PDOA/Technology provider
24.	OptiTrans Solutions Private Limited	Technology provider
25.	S M Associates	PDOA/Technology provider
26.	Inventum Technologies Private Limited	PDOA/Technology provider
27.	Dexworks Labs Private Limited	PDOA/Technology provider
28.	WiMark Systems	PDOA/Technology provider
29.	MPG Digital	PDOA/Technology provider
30.	101 Commerce Services Private Limited	PDOA/Technology provider
31.	Aura Ventures Private Limited	PDOA/Technology provider
32.	Sheng Li Telecom India Private Limited	PDOA/Technology provider
33.	Nanovie Technologies LLP	PDOA/Technology provider
34.	Janya Info Solutions India Private Limited	PDOA/Technology provider
35.	Pronto Networks Inc	PDOA/Technology provider
36.	Sanil Enterprises	PDOA
37.	Citycom Networks Private Limited	PDOA/Technology provider
38.	Airmesh Communications Limited	PDOA/Technology provider
39.	Tranfode Technologies	PDOA/Technology provider
40.	Tejas Networks Limited	PDOA/Technology provider

Sl. No.	Entity Name	Role
41.	Mi-Fi networks Private Limited	PDOA/Technology provider
42.	Seven Hills Opticommunication Private Limited	Technology provider
43.	RCV Innovations Private Limited	PDOA/Technology provider
44.	Satpar Infotech Private Limited	PDOA/Technology provider
45.	T.N. Consumer Federation	PDOA/Technology provider
46.	Trimax It Infrastructure Services	Technology provider
47.	WiFi Dabba India Private Limited	PDOA/Technology provider
48.	Maestros Technical Services Private Limited	PDOA/Technology provider
49.	Machraa skills	PDOA/Technology provider
50.	Onehop networks	PDOA/Technology provider
51.	CDoT	PDOA/Technology provider
52.	CJ Online Private Limited	PDOA/Technology provider
53.	delDSL Internet Private Limited	PDOA/Technology provider
54.	QuadGen Wireless Solutions Private Limited	PDOA/Technology provider
55.	SIFY Technologies Limited	PDOA/Technology provider
56.	Telexcell Information Systems Limited	PDOA/Technology provider
57.	S. Shivasankar,	PDOA/Technology provider
58.	IBUS Network & Infrastructure Private Ltd	PDOA/Technology provider
59.	Netaccess Communications Limited	PDOA/Technology provider
60.	Indus Towers Limited	PDOA/Technology provider
61.	Virtual Netax Private Limited	PDOA/Technology provider
62.	Vistara Network Private Limited	PDOA/Technology provider
62.	Febler Technologies Private Limited	PDOA/Technology provider
64.	Janastu	Technology provider

Sl. No.	Entity Name	Role
65.	Servelots Infotech Private Limited.	PDOA/Technology provider
66.	Siddharth Desai	Technology provider
67.	Verticle Technologies Private Limited.	PDOA/Technology provider
68.	Nextrack Technologies Private Limited.	PDOA/Technology provider
69.	D-VoiS Communications Private Limited	PDOA/Technology provider
70.	Eko India Financial Services Private Limited	PDOA/Technology provider
71.	CSC e-Governance Services India Ltd.	PDOA/Technology provider
72.	Rural Broadband Private Limited	PDOA/Technology provider
73.	Mobile motion Technologies Private Limited	Technology provider

Self assessment option to telecom service providers

490. SHRI A. K. SELVARAJ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government has asked the telecom service providers to pay their statutory dues within three months as directed by the Supreme Court;

(b) if so, the details thereof;

(c) whether it is also a fact that Government gave the option of self assessment to the telecom service providers to settle their dues; and

(d) if so, whether companies agreed and accepted the self assessment option?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) to (d) The Hon'ble Supreme Court in the CIVIL APPEAL NOS. 6328 - 6399 of 2015 upheld the definition of Adjusted Gross Revenue (AGR) as prescribed in the License Agreement. The Supreme Court also ordered the Licensees to make the payments within three months and submit compliance. Department of Telecom has already instructed the Licensees that it is the responsibility of the Licensees to pay the License fee and other dues after carrying out their own self assessment as prescribed in the License Agreement(s). Department of Telecom has directed the Telecom Service Providers (TSPs) to make the payment in accordance with the order of the Hon'ble Supreme Court dated 24.10.2019 and submit the requisite documents to ensure the compliance within the stipulated time-frame.